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- (ख) क्या यह सच है कि १९४१ -- ६१ के बीच के इन दस वर्षों में उनकी संख्या दुगुने से भी ग्रधिक हो गई हैं, ग्रौर
- (ग) यदि हां, तो इसका क्या कारण है ?

†[Muslims in Assam

- *353. SHRI P. L. KUREEL URF TALIB: Will the Minister of Home Affairs be pleased to state:
- (a) the number of Muslims in Assam according to the Census conducted in 1951 and in 1961 respectively;
- (b) whether it is a fact that in those ten years between 1951—61 the number has more than doubled; and
- (c) if so, what is the reason therefor?]

गृह-कार्य मंत्रालय में उपमंत्री (श्रीमती मरगतम चन्द्रशेखर) : (क) श्रसम में मुसलमानों की जनसंख्या सन् १९४१ के जनगणना के श्रनुसार १,६९४,६३६ थी तथा सन् १९६१ की जनगणना के श्रनुसार २,७६४,४०६ थी ।

(ख) तथा (ग) बढ़ोतरी केवल ३८ ४४ प्रतिशत हुई।

†[The DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRASE-KHAR): (a) The population of Muslims in Assam according to the 1951 Census was 1,995,936 and in 1961 2,765, 509.

(b) and (c) The percentage of increase is only 38.55.]

प्राइमरी स्कूल के ग्रध्यापकों के वेतन

*३५४. श्री भगवत नारायण भागंव : क्या शिक्षा मंत्री यह बताने की फुपा करेंगे कि प्राइमरी स्कूल के ग्रध्यापकों की वेतन वृद्धि के लिये राज्यों को ५० प्रतिशत सहायता देने की केन्द्रीय सरकार की योजना किन-किन राज्यों में कार्यान्वित हो रही है और तृतीय पंचवर्षीय योजना की शेष अविध में किन-किन राज्यों में कार्यान्विन की जायेगी?

†[SALARIES OF PRIMARY SCHOOL TEACHERS

*354. SHRI B. N. BHARGAVA: Will the Minister of Education be pleased to state the names of the States which are implementing the Central Government's Scheme of providing fifty per cent assistance to States for raising the salaries of teachers in primary schools and the names of the States which would implement the scheme during the remaining period of the Third Five year Plan?]

शिक्षा मंत्री (श्री मोहम्मदस्रली करीम चागला) : प्राथमिक श्रध्यापकों की वेतन वृद्धि श्रीर वृद्धावस्था के लिए व्यवस्था की योजना राज्य क्षेत्र के श्रन्तर्गत श्राती है श्रीर इसके लिए ५० प्रतिशत के श्राधार पर केन्द्रीय सहायता मिलती है ।

ग्रांध्र प्रदेश, ग्रसम, बिहार, गुजरात, मध्य प्रदेश, महाराष्ट्र, उड़ीसा, उत्तर प्रदेश, ग्रौर पिष्चम बंगाल में इसे कार्यान्त्रित किया जा रहा है। बाकी राज्यों में या तो वेतन-मान पहले ही से संशोधित कर दिये गये हैं या इस विषय पर विचार किया जा रहा है। इस सम्बन्ध में ग्रन्तिम निर्णय राज्य सरकारें स्वयं करती हैं।

†[The MINISTER of EDUCATION (SHRI M. C. CHAGLA): The scheme of improvement of salaries and old age provision for primary teachers is in the State sector and receives Central assistance on a 50 per cent basis.

It is being implemented in Andhra Pradesh, Assam, Bihar, Gujarat, Madhya Pradesh, Maharashira, Orissa, Uttar Pradesh and West Bengal. In the remaining States, the scales of pay

have already been revised earlier or the matter is under consideration. The final decision rests with the State Governments themselves.]

BLENDING OF IMPORTED COKING COAL WITH INDIAN COAL

*355. SHRI A. B. VAJPAYEE: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

- (a) whether experiments are being made for blending imported coking coal with Indian coal;
 - (b) if so, the results thereof; and
- (c) whether there is a proposal to import grade I coal?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

- (b) The results of these experiments will be known after they are completed.
- (c) The question of importing any Coking Coal will be decided only when the results of the experiments now being carried out are known and internal availability of Coking Coal has been further studied.

Tours undertaken by the LAW Minister

342. Shri V. M. CHORDIA: Will the Minister of Law be pleased to state:

- (a) the particulars of the tours undertaken by him between 22nd September, 1963 and 31st October, 1963; and
- (b) the amount of T.A. and D.A. drawn by him, as also by the officials and orderlies who accompanied him on tours during the same period?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) A statement (Statement 'A') containing the required information is placed on the Table of the House.

(b) No daily allowance or incidentals have been drawn by the Minister of Law in respect of any of his tours. A statement (Statement 'B') showing the expenditure on air fare in respect of the tours is placed on the Table of the House. A statement (Statement 'C') showing the expenditure on t.a. and d.a. of the officials and orderlies who accompanied the Minister of Law is also placed on the Table of the House.

STATEMENT 'A'

Particulars of tours undertaken by the Minister of Law between 22-9-1963 and 31-10-1963

serial No.	Period of tour	Place			
r.	20-9-1963 to 23-9-1963		Delhi to Bombay		
2.	25-9-1963 to 28-9-1963		Delhi to Calcutta		
3.	29-9-1963 to 4-10-1963		Delhi-Madras-Madurai-Bangalore		
4.	10-10-1963 to 18-10-1963		Delhi-Calcutta		
5-	24-10-1963 to 1-11-1963		Delhi-Calcutta		

STATEMENT 'B'

Particulars of expenditure on the tours of the Minister of Law during the period 22-9-1963 31-10-1963

				Ai	r Fare Rs.
I.	Tour to Bombay and back (20-9-63 to 23-9-63)		•		552.00
2.	Tour to Calcutta and back (25-9-63 to 28-9-63)				504.00
3.	Tour to Madras, Madurai, Bangalore and back (29-9-63 to 4-10-63)				786.00
_					41.00